The Punjab Forest (Sale of Timber) Act, 1913

Act 3 of 1913

Keyword(s):
Timber, Sale of Timber, Indian Forest Act, 1878
THE PUNJAB FOREST (SALE OF TIMBER) ACT, 1913.

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AN ACT TO PROVIDE FOR THE CONTROL OF THE SALE OF TIMBER AND ESTABLISHMENT OF SALE DEPOTS FOR SUCH TIMBER IN [HARYANA]

WHEREAS it is expedient to provide for the control of the sale of timber and the establishment of sale depots for such timber in [Haryana] ;

It is hereby enacted as follows :—

1. This Act may be called the Punjab Forest (Sale of Timber) Act, 1913.

It shall extend to such [in the principal territories] as the State

1. Substituted for the word “Punjab” by Haryana (State and Concurrent Subjects) Order, 1968.
2. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1958, page 546k.
4. Substituted for the words “local areas” by the Haryana Adaptation of Laws (State and Concurrent Subjects) Order, 1968.
Government may by notification in the 1[Official Gazette] direct; and it shall come into force in each of such areas on such day as the State Government in like manner directs in this behalf.

1. [It shall extend to the transferred territories and shall come into force therein on the 15th May, 1958.]

2. In this Act all expressions have the meaning assigned to them in the 3Indian Forest Act, 1878.

3. (1) The State Government may, by notification in the 1[Official Gazette], make rules to regulate the sale of timber and the establishment of sale depots for such timber:

Such rules may among other matters —

(a) prescribe the classes of timber to which the rules shall apply;

(b) define what shall be deemed to be a sale depot;

(c) provide for the establishment, registration, regulation and inspection of sale depots, and the levy of fees for registration; prescribe the period for which registration shall hold good and the conditions under which timber may be brought to, stored at, sold at, and removed from sale depots; and prohibit the sale of timber at, or the establishment or maintenance of, unregistered sale depots;

(d) regulate the use of sale depot marks and the registration of such marks; prescribe the time for which registration shall hold good; and provide for the levy of fees for registration;

(e) prescribe the registers to be maintained at sale depots, and provide for the production of such registers before, and for their examination by, any forest or police-officer authorised in this behalf by the Divisional Forest Officer.

1. Substituted by the Government of India (Adaptation of Indian Laws) Order, 1937, for “Local Official Gazette”.

2. Added by the Haryana Adaptation of Laws (State and Concurrent Subjects) Order, 1968.

3. See now the Indian Forest Act, 1927 (Central Act 16 of 1927).
or by the District Superintendent of Police, respectively,

(ff) prescribe as penalties for the infringement so any rule made under this section, imprisonment which may extend to six months or fine which may extend to Rs. 500 or both. Double penalties may be inflicted where the offence is committed after sunset and before sunrise, or after preparation for resistance to lawful authority, or if the offender has been previously convicted of a like offence.

(2) All rules made under sub-section (1) shall be so made after previous publication in the [Official Gazette].

4. The provisions of Chapter X of the Indian Forest Act, 1878, with the exception of section 67, shall apply so far as may be to any infringement of the rules made under this Act as if such infringement were a forest-offence under the Indian Forest Act.

5. No suit shall lie against any public servant for anything done by him in good faith under this Act.

1. Substituted by the Government of India (Adaptation of Indian Laws) Order, 1937, for "Gazette."
2. See now the Indian Forest Act, 1927 (Central Act 16 of 1927).
3. See now section 58.